IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH, JAIPUR.

Date of Decision: 09.9.2003

CP 19/2003 (OA 26/2002)

S.C.Goyal s/o Shri Harish Chandra Goyal r/o l Ga 2, Jawahar Nagar, Jaipur, former Superintendent, Customs & Central Excise, Jaipur.

... Applicant/Petitioner

Versus

- Shri C.S.Rao, Secretary to the Govt. of India, Ministry of Finance,
 Department of Revenue (ADV Section), New Delni.
- Mrs. Praveen Mahajan, Commissioner, Central Excise & Customs, New Central Revenue Building, Statue Circle, Jaipur.

... Respondents

CORAM:

6.5

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.A.K.BHANDARI, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.Hemant Gupta

For the Respondents

... Ms.Shalini Sheoran, proxy counsel for Mr.Bhanwar Bhagri

ORDER (ORAL)

The applicant/petitioner has filed the present CF against the alleged violation of the order dated 29.10.2002, passed by this Tribunal in OA 26/2002. Notice of the CP was issued to the respondents. The learned counsel for the respondents has brought to our notice the order dated 14.7.2003, passed by the Hon'ble High Court in D.B.Civil Writ Petition No.4034/2003, whereby the writ petition against the order passed by this Tribunal has been admitted and the Hon'ble High Court has stayed the operation of the impugned order dated 29.10.2002. Copy of the said order dated 14.7.2003, passed by the Hon'ble High Court in D.B.Civil Writ Petition No.4034/2003, is taken on record.

2. In view of this development, the present CP does not survive and the same is dismissed accordingly.

(A.K.BHANDARI)

MEMBER (A)

MEMBER (J)